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**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

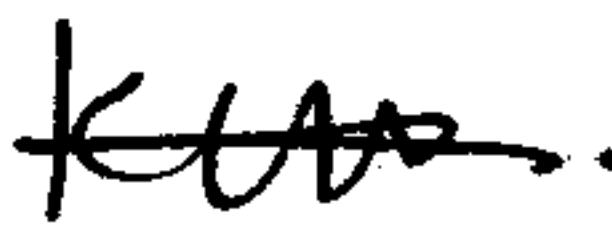

C.P. (I.B) No. 87/9/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2018**

Name of the Company: Panchmahal Steel Ltd
V/s.
Ratnesh Metal Industries Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Mr. Saurabh G. Amin	} ADV.	FOR,	
2.	Mr. Kewal T. Shah		RESPONDENT	
2	Siddharth Joshi Adv. i/b. Singh & Co.		For Applicant	

ORDER

Advocate Mr. Siddharth Joshi is present for the Applicant. Advocate Mr. Saurabh Amin and Mr. K Shah is present for the Respondent.

Learned lawyer appearing on behalf of the Petitioner filed pursis to withdraw instant petition in view of settlement arrived between the parties.

The permission is granted.

Accordingly, **CP(IB) 87/2018** is dismissed as withdrawn.


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 20th day of September, 2018